

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2332  
ANSWERED ON 09.08.2023

**BALANCED DEVELOPMENT OF VILLAGES THROUGH PANCHAYATI RAJ  
INSTITUTIONS**

2332 SHRI PARIMAL NATHWANI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of Government policy for ensuring balanced development of all the villages through Panchayati Raj Institutions (PRIs) in the country; and
- (b) the details of funds allocated to Panchayats during the last three years and current year, State-wise including Andhra Pradesh and Gujarat?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) Development of villages through Panchayati Raj Institutions (PRIs) in the country is a continuous process. Article 243G of the Constitution endows States to devolve powers and responsibilities to Panchayats to enable them to function as institutions of self-government with respect to preparation and the implementation of plans for economic and social justice on subject matters listed in the Eleventh Schedule.

The Government of India devolves funds to supplement the financial resources of Panchayats. Under Fifteenth Finance Commission (XV FC), Grants to the tune of Rs. 60,750 crore are allocated for the interim period FY 2020-21 and Rs.2,36,805 Crore are allocated for the period FY 2021-26 to Panchayats in all the three tiers and Traditional Local Bodies and Sixth Schedule areas in 28 States. The Grants are in two parts namely Basic (Untied) Grants and Tied Grants. The Untied Grants can be utilised for felt needs on 29 subjects enshrined under Schedule XI of the Constitution of India, except for salaries and other establishment costs. The Tied Grants are to be utilised for basic facilities, specifically, for drinking water and sanitation.

Through Revamped Rashtriya Gram Swaraj Abhiyan (RGSA), Ministry of Panchayati Raj provides financial and technical support to the states for Capacity Building and Training (CB&T) of elected representatives and functionaries of Panchayati Raj Institutions with focus on Gram Panchayat Development Plan (GPDP) so as to enable them to discharge their mandated functions effectively.

(b) The details of funds allocated to States under XV FC and released under RGSA during the last three years and current year, State-wise including Andhra Pradesh and Gujarat are given at **Annexure-I and Annexure-II**.

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**Annexure-I****Annexure referred to in reply to part (b) of the Rajya Sabha Unstarred Question No. 2332 answer on 09.08.2023**

Allocation of Fifteenth Finance Commission Grants to the States including Andhra Pradesh and Gujarat for Rural Local Bodies for during the last three years and current year:-

Sr. No.	States	(Rs. in crore)			
		2020-21 Allocation	2021-22 Allocation	2022-23 Allocation	2023-24 Allocation
1	Andhra Pradesh	2625.00	1939.00	2010.00	2031.00
2	Arunachal Pradesh	231.00	170.00	177.00	179.00
3	Assam	1604.00	1186.00	1228.00	1241.00
4	Bihar	5018.00	3709.00	3842.00	3884.00
5	Chhattisgarh	1454.00	1075.00	1114.00	1125.00
6	Goa	75.00	55.00	57.00	58.00
7	Gujarat	3195.00	2362.00	2446.00	2473.00
8	Haryana	1264.00	935.00	968.00	979.00
9	Himachal Pradesh	429.00	317.00	329.00	332.00
10	Jharkhand	1689.00	1249.00	1293.00	1307.00
11	Karnataka	3217.00	2377.00	2463.00	2490.00
12	Kerala	1628.00	1203.00	1246.00	1260.00
13	Madhya Pradesh	3984.00	2944.00	3050.00	3083.00
14	Maharashtra	5827.00	4307.00	4461.00	4510.00
15	Manipur	177.00	131.00	135.00	137.00
16	Meghalaya	182.00	135.00	140.00	141.00
17	Mizoram	93.00	69.00	71.00	72.00
18	Nagaland	125.00	92.00	96.00	97.00
19	Odisha	2258.00	1669.00	1728.00	1747.00
20	Punjab	1388.00	1026.00	1062.00	1074.00
21	Rajasthan	3862.00	2854.00	2957.00	2989.00
22	Sikkim	42.00	31.00	33.00	33.00
23	Tamil Nadu	3607.00	2666.00	2761.00	2791.00
24	Telangana	1847.00	1365.00	1415.00	1430.00
25	Tripura	191.00	141.00	147.00	148.00
26	Uttar Pradesh	9752.00	7208.00	7466.00	7547.00
27	Uttarakhand	574.00	425.00	440.00	445.00
28	West Bengal	4412.00	3261.00	3378.00	3415.00
	<b>Total</b>	<b>60750.00</b>	<b>44901.00</b>	<b>46513.00</b>	<b>47018.00</b>

**Annexure-II**

**Annexure referred to in reply to part (b) of the Rajya Sabha Unstarred Question No. 2332 answer on 09.08.2023**

**State/UT-wise Funds Released under Rashtriya Gram Swaraj Abhiyan (RGSA) (2020-21 to 2021-22) and revamped RGSA (2022-23 and current year):-**

**(Rs. in crore)**

Sl. No	State/ UT	2020-21	2021-22	2022-23	2023-24
1	Andaman & Nicobar Islands	0.00	0.00	0.00	0.59
2	Andhra Pradesh	22.34	38.54	0.00	-
3	Arunachal Pradesh	0.00	30.07	108.69	42.5
4	Assam	26.12	44.04	55.29	42.25
5	Bihar	0.00	63.77	33.37	-
6	Chhattisgarh	4.04	7.93	0.00	14.57
7	Dadra & Nagar Haveli	0.00	0.00	1.14	-
	Daman & Diu				
8	Goa	0.00	0.59	0.00	-
9	Gujarat	0.00	0.00	0.00	-
10	Haryana	9.89	0.00	0.00	-
11	Himachal Pradesh	22.10	32.42	60.65	-
12	Jammu & Kashmir	25.00	40.00	40.00	25.00
13	Jharkhand	2.34	7.74	0.00	-
14	Karnataka	0.44	29.15	36.00	-
15	Kerala	8.13	12.00	30.40	-
16	Ladakh	2.15	1.08	0.00	-
17	Lakshadweep	0.00	0.00	0.00	-
18	Madhya Pradesh	71.42	47.11	28.00	-
19	Maharashtra	66.76	73.34	37.84	95.445
20	Manipur	3.41	2.98	8.63	-
21	Meghalaya	3.97	0.00	0.00	-
22	Mizoram	21.19	5.56	14.27	-
23	Nagaland	3.72	4.58	0.00	-
24	Odisha	2.94	1.33	11.40	-
25	Puducherry	0.00	0.00	0.00	-
26	Punjab	13.45	10.78	34.25	-
27	Rajasthan	12.98	17.27	0.00	-
28	Sikkim	4.75	1.19	6.01	-
29	Tamil Nadu	56.88	39.89	25.42	-
30	Telangana	12.00	0.00	0.00	-
31	Tripura	2.53	4.67	9.80	-
32	Uttar Pradesh	32.54	83.08	85.05	-
33	Uttarakhand	26.75	0.00	42.48	64.67
34	West Bengal	33.52	15.14	4.28	18.00

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